## BOUNDARY DISPUTE BETWEEN STATES

- SHRIMATI SHAKUNTALA PARANJPYE: Wil] the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 269 in the Rajya Sabha on the 11th September 1964 and state:
- (a) whether it is a fact that the Pataskar Award was applied irj case of boundary dispute between the States of Madras and Andhra: and
- (b) if so, whether Government propose to apply the same formula in all such disputes?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): (a) and (b) In so far as the re-adjustment of boundary between Andhra Pradesh and Madras was concerned, the Chief Ministers of the two States had agreed to certain principles and after that Shri H. V. Pataskar was requested to mediate in the dispute on the basis of those principles. As stated in reply to Starred Question No. 987 in the Lok Sabha on 23rd May, 1962, the general policy of the Government of India has beer that any readjustment of territories fixed under the States reorganisation scheme should be made on the basis of agreement between the parties concerned.

SHRIMATI SHAKUNTALA PARANJPYE: Is it a fact that the Homd Minister had solemnly stated that on the 15th August 1964 a decision will be taken regarding the boundary dispute between Mysore and Maharashtra?

SHRI JAISUKHLAL HATHI: I think this question related to the boundary dispute between Andhra Pradesh and Madras. The point is that a decision taken if a decision could be arrived at and as I have just said in the reply as far as questions of changing the boundaries accepted by the States Reorganisation Commission are concerned, generally it is done when both, parties come to an agreement or!when it is possible to make them agree.

SHRIMATI SHAKUNTALA PARANJPYE: Is it a fact then, Sir, that in these boundary disputes the Government is not doing anything unless the two States themselves come to an agreement? If so, what is the part that the Central Government is playing?

JAISUKHLAL HATHI: Government had played its part when it had to play in appointing the States Reorganisation Commission; that Commission has done its duty and we are sticking to that. But if there are other pockets or areas or States or boundaries where readjustment is asked for by a State Government, then the Government comes into the picture and they try to bring in a settlement 30 far as is possible.

SHRIMATI SHAKUNTALA PARANJPYE: What was the point then in appointing this four-man Committee? What was the name? I do not remember now.

MR. CHAIRMAN: What is there in a

SHRIMATI SHAKUNTALA PARANJPYE: I know a Committee was appoint ed. Mr. M. D. Bhatt was one of the members. There was another member from Maharashtra and two others from Mysore. What was the point in appointing this Committee?

SHRI JAISUKHLAL HATHI: The point was to see if by bringing the parties together it is possibi to reach an agreement. It may be that there might be some difference between the parties but that can be bridged over and if that could be done, then the proposal would come before the Government.

SHRI A. D. MANI: Sir, am I right in inferring that the Government accepted the Pataskar Award only because the States of Andhra Pradesh and Madras accepted the Award and that they are not prepared to apply the principles of the Award to other States without agreement between the contending States?

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SHRI JAISUKHLAL HATHI: In a way the hon. Member is right. As I said, these were not principles laid down by Mr. Pataskar. Actually the principles on which this was to be done had been agreed to by the States concerned and it was on the basis of those principles that Mr. Pataskar worked out the formula.

SHRI DEOKINANDAN NARAYAN: May I know if it is not more than seven or eight years this conflict between Maharashtra and Mysore has been going on and the Government has tried its best to bring together the two Chief Ministers but they could not agree on any plan or come to any decision and may I also know what efforts are now being made by the Government to settle this question and if there is any proposal, when all other efforts have failed, to appoint an arbitrator to solve this question?

SHRI JAISUKHLAL HATHI: In fact, efforts are being made. The Home Minister had met the Chief Ministers of Mysore and Maharashtra. They have met twice and even now he will try if it can be possible.

SHRI CHANDRA SHEKHAR: May I know from the Minister of Home Affairs whether the Governments of U.P. and Bihar have accented the Trivedi ward and if so, will he kindly place the copy of the Award on the Table of the House?

SHRI JAISUKHLAL HATHI: We are going from State to State but it does not matter. Between U.P. and Bihar there was a dispute and Mr. Trivedi was appointed as an arbitrator. He has given an Award and that ha" been communicated to both the States and they have accepted it.

SHRI B. K. GAIKWAD: May I know how many times the representatives of the Mysore Government as well as the Maharanhtra Government were called together to settle this dispute and how long will the Government take to settle this?

SHRI JAISUKHLAL HATHI: If by representatives Members of this House and the other House are meant, I have no information but the Home Minister did meet both the Chief Ministers more than once.

SHRI KOTA PUNNAIAH: May I know how many disputes of the same nature are there in India?

SHRI JAISUKHLAL HATHI: I would require notice. There might be pockets here and there. I do not know how many disputes of this nature there are.

SHRIMATI SHAKUNTALA PARANJ-PYE: May I ask one question?

MR. CHAIRMAN: That would be your fifth.

SHRIMATI SHAKUNTALA PARANJ-PYE: I would like to know whether in the city of Belgaum because of this uncertain situation whether it is going to go to Maharashtra or whether it is going to stay with Mysore-no civic progress is being made at the moment.

SHRI JAISUKHLAL HATHI: I take that information

APPOINTMENT OF SECRETARY OF I.C.C.R.

- •678. SHRI M. P. BHARGAVA; Will the Minister of EDUCATION be pleased to state:
- (a) whether the Secretary of the Indian Council for Cultural Relations was appointed for a specified period;
  - (b) if 30, when his term expired;
- (c) whether any complaints have been received against him; and
  - (d) whelher he was given any extension?

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): (a) The Secretary of the Council was appointed on a contract basis, with provision of a 5 years' contract, in the first instance, with effect from May, 1958.